

THE HIGH COURT OF MEGHALAYA
AT SHILLONG
NOTIFICATION

Dated, Shillong the 30th June, 2026

No.HCM.II/283/2013-Estt/152: In pursuance of the Full Court Resolution dated 17th June, 2026 and in exercise of the powers conferred under Article 229 of the Constitution of India read with Rule 7 of the High Court of Meghalaya (Recruitment of Service and condition of Service of Officers and Staff) Rules, 2019, the Hon'ble the Chief Justice, High Court of Meghalaya is pleased to promote the following officers of this Registry to the post indicated against their names w.e.f. the date of their joining:

Sl. No.	Name	Present Post	Name of the post promoted to
1.	Smt Sandra Lanong	Assistant Registrar, High Court of Meghalaya	Deputy Registrar, High Court of Meghalaya created vide Sanction LJ(A)19/2005/173 dt. 10.05.2013 in the Pay Level-18 (starting pay Rs 62,400/-) with PSP of Rs 1250 p.m.
2.	Smt Lawaka Kynjing	Librarian, High Court of Meghalaya	Chief Librarian, High Court of Meghalaya created vide Sanction No. LJ(A)19/2005/220 dt. 03.12.2014 in the Pay Level-18(starting pay of Rs 62,400/-) with PSP of Rs 1250 p.m.
3.	Smt Leizia S. Marak	Senior Translator(Garo), High Court of Meghalaya	Chief Translator, High Court of Meghalaya created vide Sanction No. LJ(A)19/2005/220 dt. 03.12.2014 in the Pay Level-17(starting pay of Rs 55,500/-) with PSP of Rs 1250 p.m.
4.	Smt Iadabiang Khongwar	Court Master.	Superintendent, High Court of Meghalaya created vide Sanction No. LJ.179/74/6 dt. 22.08.1974 in the Pay Level-16(starting pay of Rs 49,000/-) with PSP of Rs 1250 p.m.

Further, until further orders:

1. Smt Sandra Lanong shall continue to be attached to the Judicial Section for which necessary work allocation shall be made by the Joint Registrar(Listing). However, she shall also function as Joint Secretary,

Juvenile Justice Board and High Court Legal Services Authority in addition to her own duties.;

2. Smt Iadabiang Khongwar shall be attached to the Establishment Section and Accounts Section for which work allocation shall be made by the Registrar(Admn.)

REGISTRAR GENERAL
Dated 30th June, 2026

Memo No.HCM.II/283/2013-Estt/152-A

Copy to :-

1. The Registrar and PPS to the Hon'ble Chief Justice, High Court of Meghalaya, for favour of kind information of the Hon'ble the Chief Justice.
2. The P.S. to Hon'ble Mr. Justice H.S Thangkhiew, High Court of Meghalaya, Shillong, for his Lordship's information.
3. The P.S. to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for his Lordship's information.
4. The P.S.to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for his Lordship's information.
5. The Commissioner & Secretary to the Government of Meghalaya Law (A) Department, Shillong, for kind information.
6. All Registrars/Joint-Registrars/Deputy Registrars/ Assistant Registrars, High Court of Meghalaya, Shillong for favour of kind information.
7. The Accountant General (A&E), Meghalaya, Shillong for kind information and necessary action.
8. The Treasury Officer, Shillong South Treasury, Shillong for kind information.
9. The Manager IT, High Court of Meghalaya, Shillong for uploading the same in the official website.
10. The Accountant-cum-Cashier, for kind information and necessary action.
11. The concerned promotee officers for favour of information and necessary action
12. Personal File of the officers concerned.
13. Office file.


REGISTRAR GENERAL

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